

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20264 of 2016

(Arising out of Order-in-Appeal No. TVM-EXCUS-000-APP-225-15-16
dated 06.11.2015 passed by the Commissioner of Central Excise,
Customs & Service Tax (Appeals-III), Cochin.)

**M/s. Allianz Cornhill
Information Services Private
Limited,**

2nd Floor, Bhavani, Chandragiri,
Technopark Campus,
Thiruvananthapuram – 695 581.

Appellant(s)

VERSUS

**The Commissioner of Customs,
Central Excise & Service Tax,**

ICE Bhavan, Press Club Road,
Thiruvananthapuram – 695 001.

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. Maneesh Akhoury, Asst. Commissioner (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS R BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 21497 /2025

DATE OF HEARING: 22.09.2025

DATE OF DECISION: 22.09.2025

PER : DR. D.M. MISRA

Learned advocate for the appellant submits that on
instructions from the client, they intend to withdrawn the appeal.
Learned AR for the Revenue has no objection.

2. Appeal is being dismissed as withdrawn.
(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R BHAGYA DEVI)
MEMBER (TECHNICAL)

/Gb/Raja...